

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE 26th April, 1978.

NOTIFICATION  
( INCOME-TAX )

NO. 2277 (F.NO.197/184/77-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Veerayatan, Malanga" for the purpose of the said section for and from the assessment year(s) 1975-76.

( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
Near Rajouri Garden, New Delhi.

Copy to:-

1. Manager, Veerayatan, Rajgarh, Malanga, Bihar Pin.803116.
2. The Commissioner of Income-tax, Bihar-I, Patna, with reference to his letter No.GCI/CL-VI-1/72/80241 dt.3.3.78.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(RAS)/(P&FR)/(Inv.), New Delhi.
5. Director of OMA Services (Income-tax), 1st Floor, Alwan-e-Qalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers and Sections of I.T.Wing of C.E.D.I., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Sec. of Dto. of Inc. (RS&P), New Delhi (5 copies).
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA